

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 890/2016

SECTION OF THE COMPANIES ACT: 433 (e) & 439 (b)

In the matter of:

M/s. Ruchi Matta & Co. **Petitioner**

VS.

M/s. Topline Bildtech Pvt. Ltd. & ors. **Respondent**

Order deliver on 18.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed two complete sets of petition on 9.5.2017.

The petitioner has also filed affidavit of service on 1.6.2017 regarding compliance affidavit but the compliance affidavit has not been filed.

The petitioner on 12.7.2017 in chamber of Registrar informed that he has filed compliance affidavit vide diary no. 58 dated 14.6.2017.

On searching by the registry in the record room an application under section 7 of IBC 2016 was found bearing the diary no. 58 dated 14.6.2017. The petitioner did not mention the number of this petition i.e. C.P 890/2016 anywhere in the application. This application has already been listed before the Bench presided by Hon'ble Member Shri R. Varadharajan, Member (Judicial) as new petition and the same has been dismissed for non-prosecution.

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This file be placed before Hon'ble Principal Bench alongwith the application filed vide diary no. 58 dated 14.6.2017.

List the matter before the Hon'ble Principal Bench on 27.07.2017.


(Shiv Ram Bairwa)
Registrar